

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4501
ANSWERED ON:06.08.2009
DECLARATION OF MINORITY STATUS
Balram Shri P.

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the criteria adopted by the Government to declare the minority status to each community;
- (b) the details of minority status given to each community, State-wise;
- (c) whether the Government has made any efforts to identify minorities living in Tribal areas of the country;
- (d) if so, the details thereof, State-wise; and
- (e) the funds allocated and utilised during each of the last three years for the welfare of minorities?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE), IN THE MINISTRY OF MINORITY AFFAIRS (SALMAN KHURSHID)

(a) and (b): A community is notified as minority in terms of Section 2(c) of the National Commission for Minorities(NCM) Act, 1992, which provides as given below:-

"Minority for the purpose of this Act, means a community notified as such by the Central Government".

Accordingly, vide Notification No.1/11/93-MC(D) dated 23rd October, 1993 the Central Government notified five religious communities in the country, namely, Muslims, Christians, Sikhs, Buddhists and Zoroastrians(Parsis) as minority communities.

(c) and (d): The communities referred to in reply to parts (a) and (b) above are minority communities for the entire country, including tribal areas.

(e): The plan funds allocated to and utilised by Ministry of Minority Affairs during each of the last three years for the welfare of minorities are given below:-

(Rupees in crores)

Years	Budget Estimates	Revised Estimates	Expenditure (Actual)
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2006-07	0.98	130.89	119.50
2007-08	500.00	350.00	196.65
2008-09	1000.00	650.00	618.62